

April, 2023



Newsletter

e-Committee, Supreme Court of India

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eCommittee Conducts the First Ever Digital Accessibility Training for Visually Challenged Judicial Officers & Court Officials



The e-Committee, Supreme Court of India conducted the first ever Digital Accessibility ICT training for Visually challenged Judicial Officers and Court staff on 17 & 18 April 2023 at IIPA, New Delhi. The Hon'ble Chief

Justice of India, Dr Justice D.Y. Chandrachud, interacted with the participants from various parts of the country and heard their suggestions and feedback on the training. Making the digital infrastructure of the Indian

judicial system more accessible to persons with disabilities is one of the core components of the e-Committee, Supreme Court of India. As Hon'ble Chairperson of the e-Committee, Dr Justice D.Y. Chandrachud exhorted all High Courts to make their digital infrastructure accessible to all, in conformity with the constitutional and statutory entitlements of people with disabilities. The letter contained a series of structural interventions for all High Courts to undertake towards enhancing digital accessibility. A significant milestone in the E-committee's efforts towards this objective- the E-committee has made all High Court websites, the websites of the E-committee and e-Courts, and the judgement search portal accessible to persons with disabilities. Digital accessibility training for the Differently Abled is a part of the eCommittee's ICT

capacity-building exercise. The digital accessibility training will be spread to all categories of disabilities among Judges and Court staff in a phased manner. In the first phase, Digital Accessibility training has been held for the visually challenged Judges and Court Staff, which is the first of its kind. Hon'ble Justice Rajiv Shakhder inaugurated the two-day programme, Judge Delhi High Court, In the august presence of Hon'ble Justice G R Swaminathan Judge High Court of Madras, Shri SKG Rahate Secretary Department of Justice, S.N.Tripathi, Director General IIPA. Shri Rajesh Aggarwal, Secretary, Department of Empowerment of Persons with Disabilities, addressed the Valedictory function. The two-day digital accessibility training was held in two separate batches for six visually challenged Judicial officers and 14 visually challenged Court staff. The training was held as

Hands-on training covering various assistive technologies like the accessible reading of court documents with a screen reader and instant reading device; accessible documentation & note-making in a digital work environment; techniques and tools for scan and creating Digital Accessible format; using the internet, judgement searching with screen readers; smartphone-based

assistive technologies, the orientation of keyboard and input in regional languages, Artificial intelligence tools and techniques for the visually impaired, digital office handling & usages. Ms. R. Arulmozhiselvi, Member (HR), eCommittee, coordinated the programme with Er Manish Verma, Director NIEPVD, and Dr. Surabhi Pandey, IIPA.



Installation of Justice Clock & eSewa Kendra in District Judiciary Courts of Arunachal Pradesh



'Justice Clock'- an LED display board displaying vital statistics on case pendency, legal awareness and disposal was established at the district & sessions court of Yupia, Papumpare & Tezu, Lohit district of Arunachal Pradesh. The LED display, measuring 7 feet by 10 feet, placed at a height of 15 feet from the ground, has been erected in the front facade of the District Court premises for maximum outreach and visibility. Besides showcasing daily

information regarding case disposal and pendency in District and Subordinate Courts, the Justice Clock will spread legal awareness about various e-court services for the benefit of the litigants and the public. A 'Virtual Justice Clock' is also available on the official website of the Gauhati High Court. <https://ghcitanagar.gov.in/> Further eSewa Kendra was inaugurated in 24 District Judiciary courts of Arunachal Pradesh.

Delhi High Court Implements Bail Order Sharing e-Prison Module & Digital Court for Contested Traffic Challans



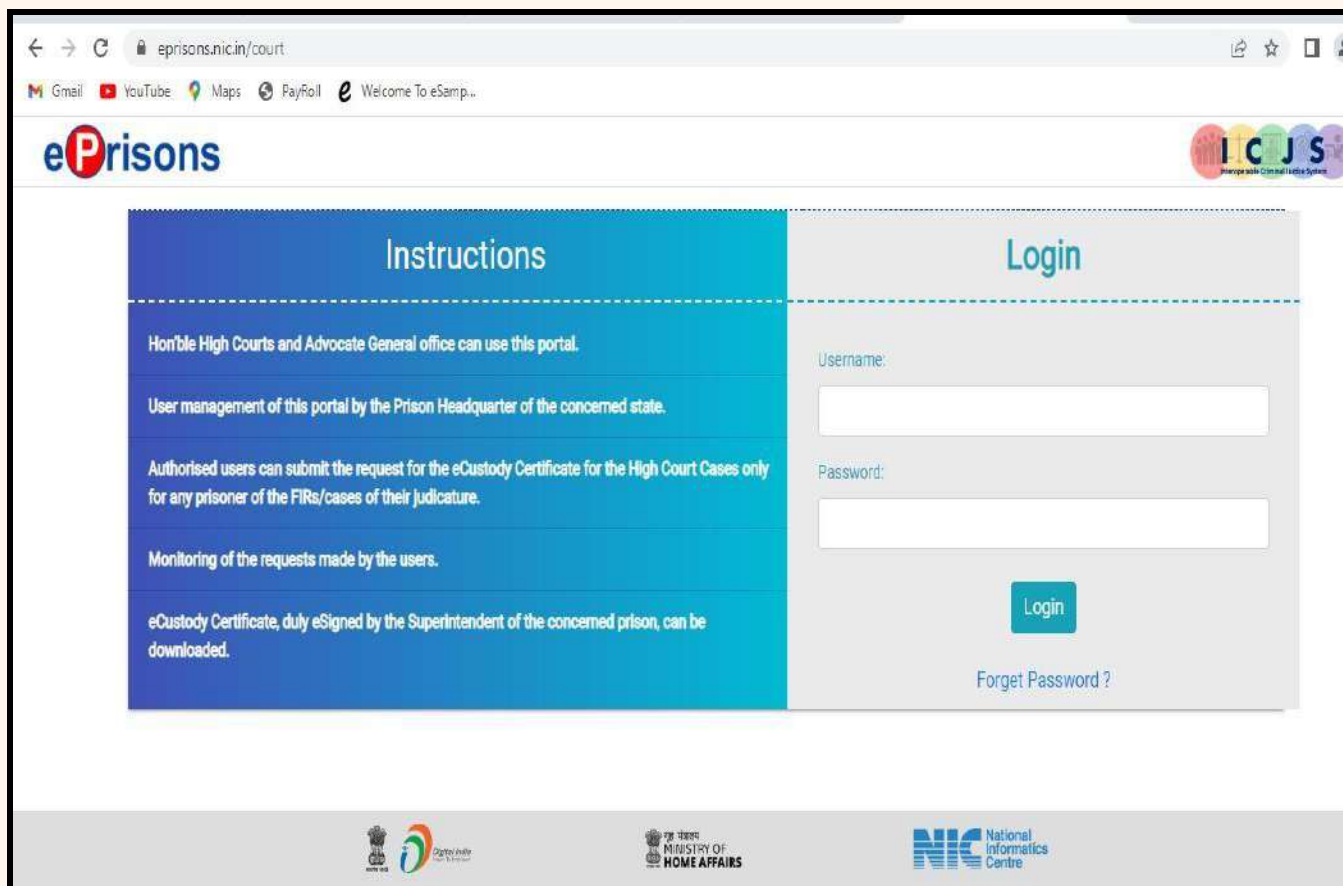
The Bail order sharing Module of e-Prison and the Digital Courts for contested Traffic Challans was inaugurated by Dr. Justice D Y Chandrachud, the Chief Justice of India, on 28 th April, 2023 in the august presence of Mr Justice Satish Chandra Sharma, the Chief Justice of High Court of Delhi in the august presence of Information Technology

committee members Mr Justice Rajiv Shakhder, (Chairman) Mr Justice Sanjeev Sachdeva, Mr Justice Sanjeev Narula, Mr Justice Talwant Singh, Mr. Justice Purushaindra Kumar Kaurav, and other companion Judges of the High Court of Delhi. The said module was In compliance with the directions passed by the Hon'ble Supreme Court of India in

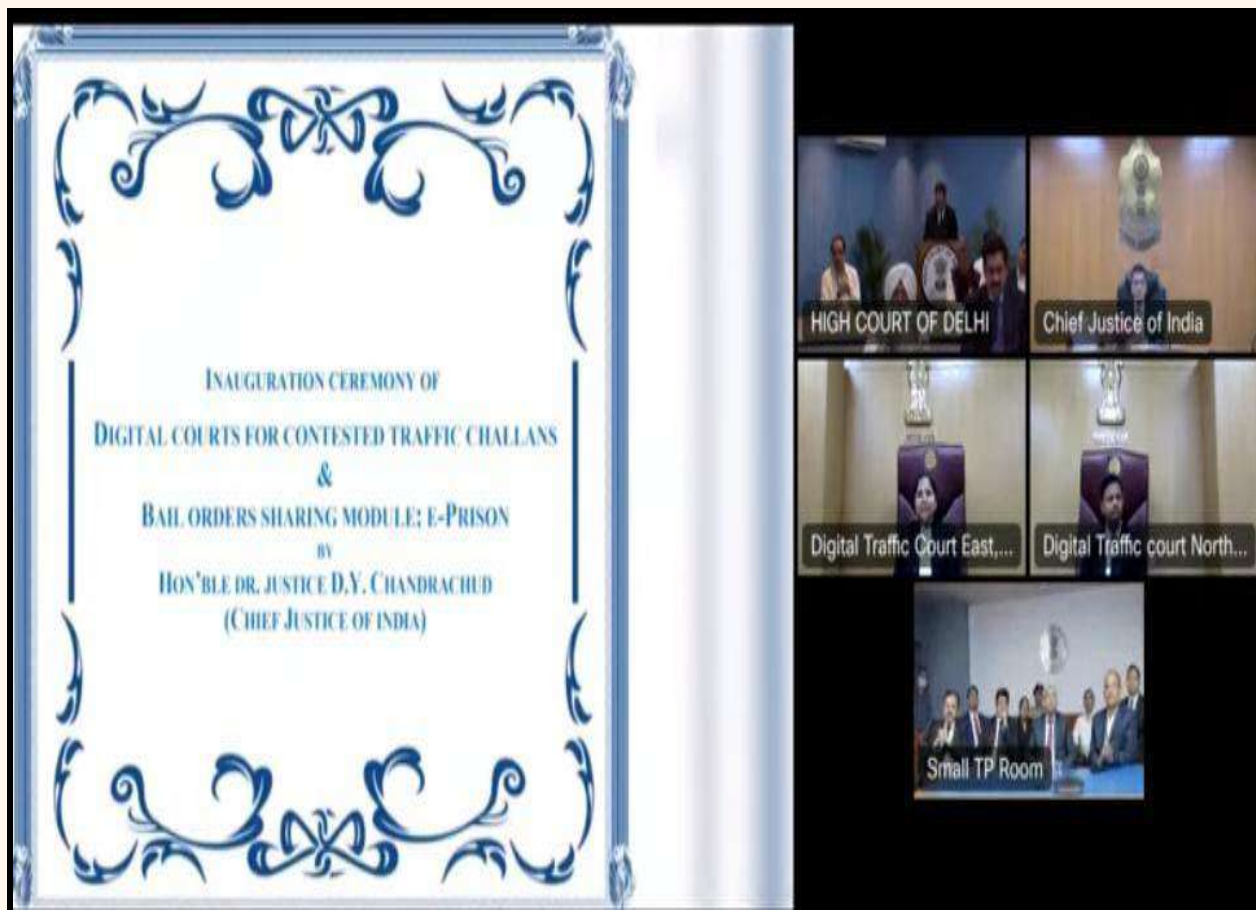
“Re Policy Strategy for Grant of Bail” SMWP (Criminal) 01/2021. The NIC ICJS Division, in consultation with the High Court of Delhi, Delhi Prison, Delhi District Courts and Delhi State Legal Services Authority, has developed a Bail Orders Sharing Module in the e-Prison software to share bail orders passed by Courts

with all stakeholders and to generate automatic data of cases in which the prisoners are not released despite the grant of bail. Click the link to watch the inaugural ceremony

<https://www.youtube.com/live/upsEZJxRhn4?feature=shared>



Digital Courts for Contested Traffic Challans



The Digital Courts for Contested Traffic Challans: All the contested challans will be adjudicated through Digital Traffic Court. The Ld. Presiding Officer of the Digital Traffic Court will hold the court virtually. It will enable the violators to appear before the court virtually, either

themselves or by their advocates, to dispose of their contested challans. The fine imposed by the court can be paid online at <https://pay.ecourts.gov.in/epay/>. Parties can share their documents, lead evidence and make submissions from the comfort of their home.

Establishment of Additional eSewa Kendra at the Dwarka Court Complex, Delhi



The eSewa Kendra, as the name suggests, is dedicated to and is supposed to serve the common litigant as a one-stop centre for all his/her Court-related needs. In order to make it more visible, it is located on the ground floor near a public

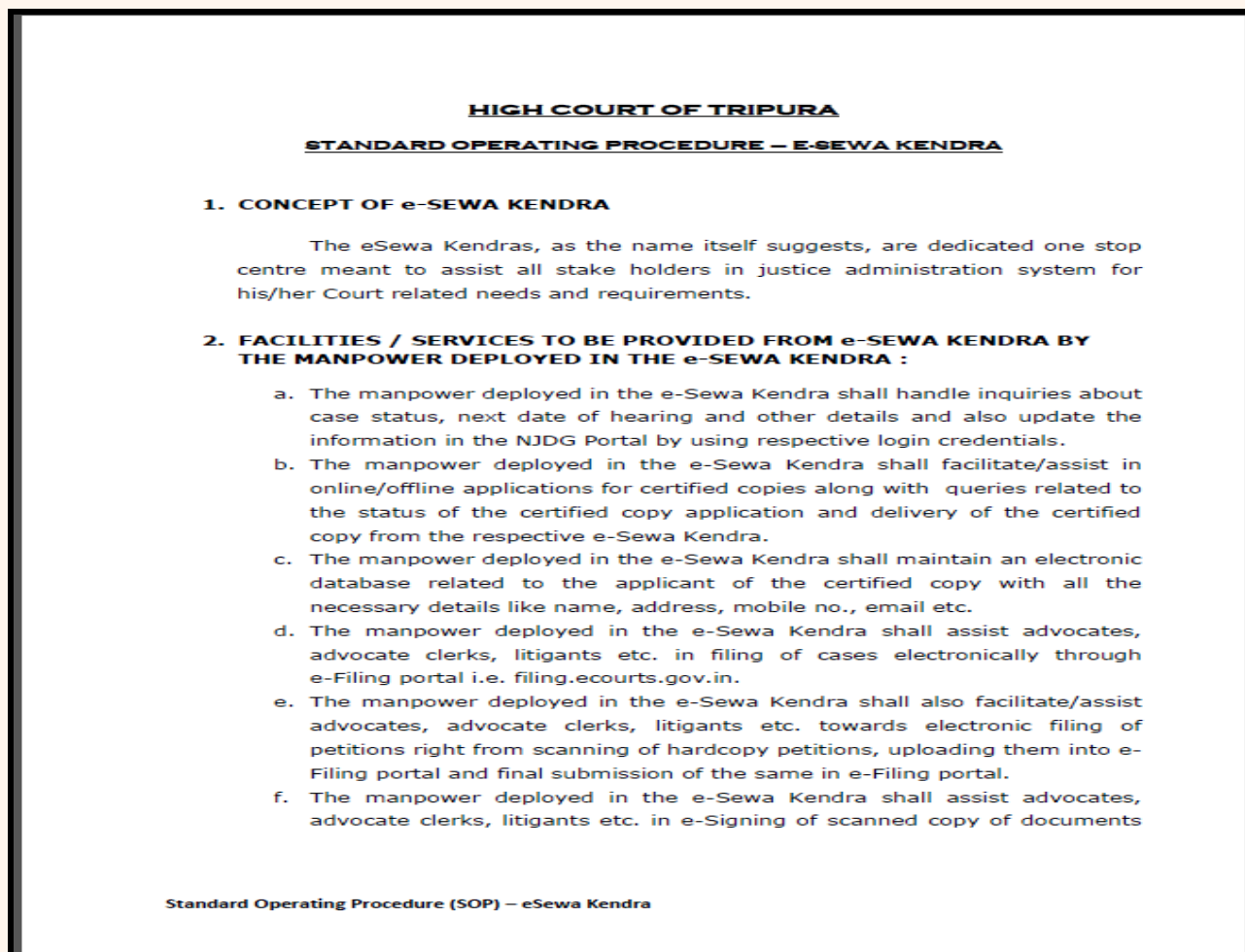
entry accessed by litigants. The Kendra seeks to provide every possible assistance to the lawyers/litigants walking in.

Inauguration of the Vulnerable Witness Deposition Complex (VWDC)



The Vulnerable Witness Deposition Complex (VWDC) was inaugurated on 29.04.2023.

The High Court of Tripura Formulates the Standard Operating Procedure (SOP) for eSewa Kendra



For optimum use and utilisation of eSewa Kendra(s), the High Court of Tripura has prepared a Standard

Operating Procedure (SOP) for eSewa Kendra and the same has been duly circulated for its effective implementation.

Inauguration of N-STEP Facility for Family Court, Udaipur



The N-STEP (National Service and Tracking of Electronic Processes) Facility for Family Court, Gomati Judicial District, Udaipur, was inaugurated virtually on 05.04.2023 by the District & Sessions Judge,

Gomati, Udaipur and Judge, Family Court, Gomati Judicial District, Udaipur. The Central Project Coordinator, High Court of Tripura attended the inauguration programme.

Inauguration of Various E-Initiatives by the High Court of Kerala



The Hon'ble Chief Minister of Kerala, Mr Pinarayi Vijayan, and the Hon'ble Chief Justice of the Kerala High Court, S. Manikumar, inaugurated various IT initiatives on 10.04.2023. The Vigilance Case Management System (VCMS) Module was officially inaugurated on 10.04.2023 by the Hon'ble Chief Minister of Kerala. The Family Court Case Management

module was inaugurated by the Hon'ble Chief Justice Mr. S. Manikumar. Other initiatives such as the e-post integration, machine delivery of certified copy and intra-court appeal/revisions (High Court) modules, online RTI portal, and IT training hall were also inaugurated.

Vigilance Case Management System (VCMS)

The High-level IT team has developed a customised version of software presently used in High Courts for Vigilance Courts in Kerala. With the VCMS in all the Vigilance Courts, the public can access the status of cases, orders and Judgements. In addition, the diary and daily cause list can also be accessed by the public as well as the advocates at the click of a button. Issues like missing files, undated cases etc., can be avoided by bringing more transparency in the system. This system provides various features for the management

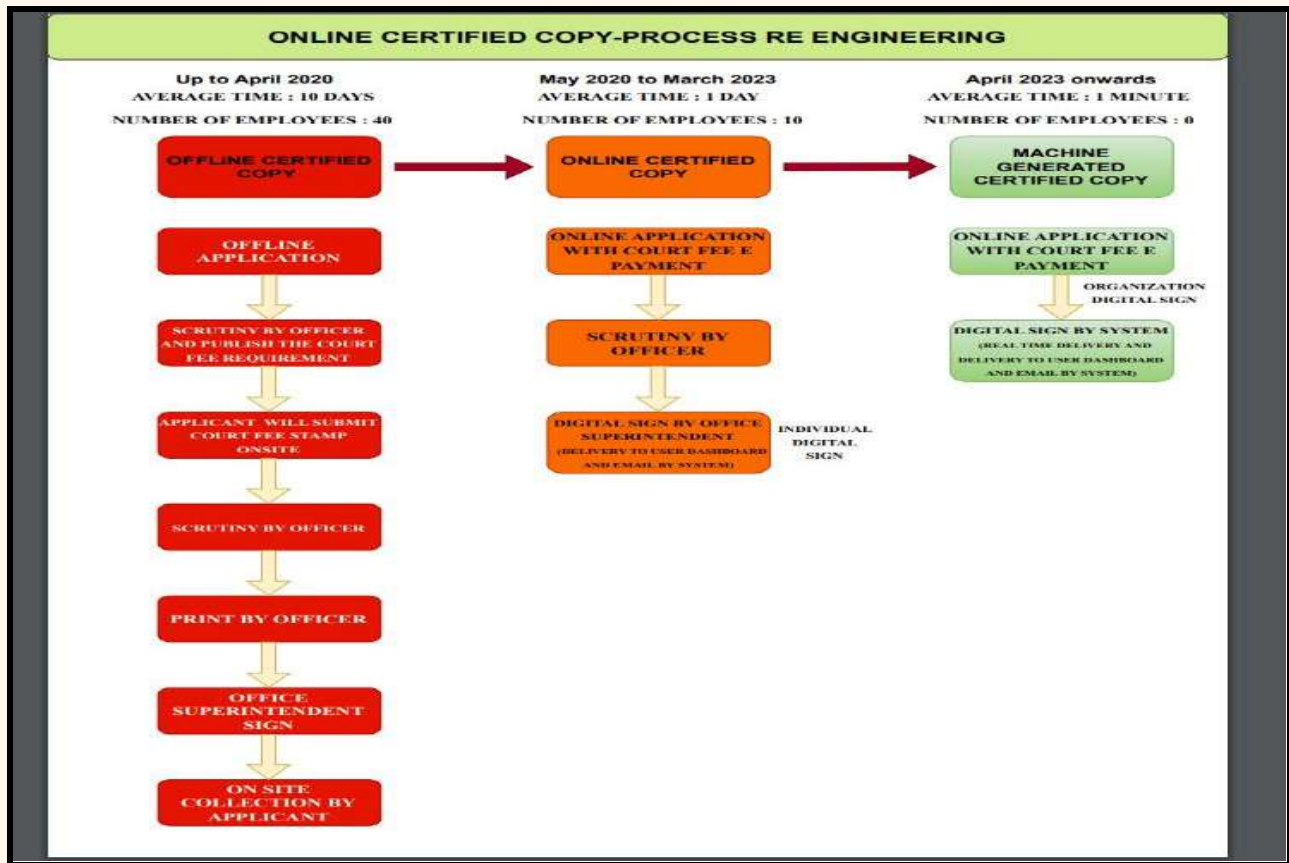
of cases, from the registration of FIR/VC to its disposal. The Module would be helpful for the staff, as it provides for auto-generation of summons and other processes to the accused and witnesses on the basis of the data in the final report. Bail bonds and other forms and registers can also be updated automatically using this module. It will also enable the digital submission of final reports and other documents in the future. The government has also sanctioned Rs. One crore for digitalisation of the Vigilance court records.

Family Court Case Management Module

The High Court NIC unit has deployed a comprehensive module for managing family court cases. The test run of the module was successfully conducted in the pilot location at Family Court Ernakulam on 20.02.2023 as an intranet

application. Training regarding the module was imparted to the court staff, mediators, principal counsellors and other stakeholders to familiarise them with the Software.

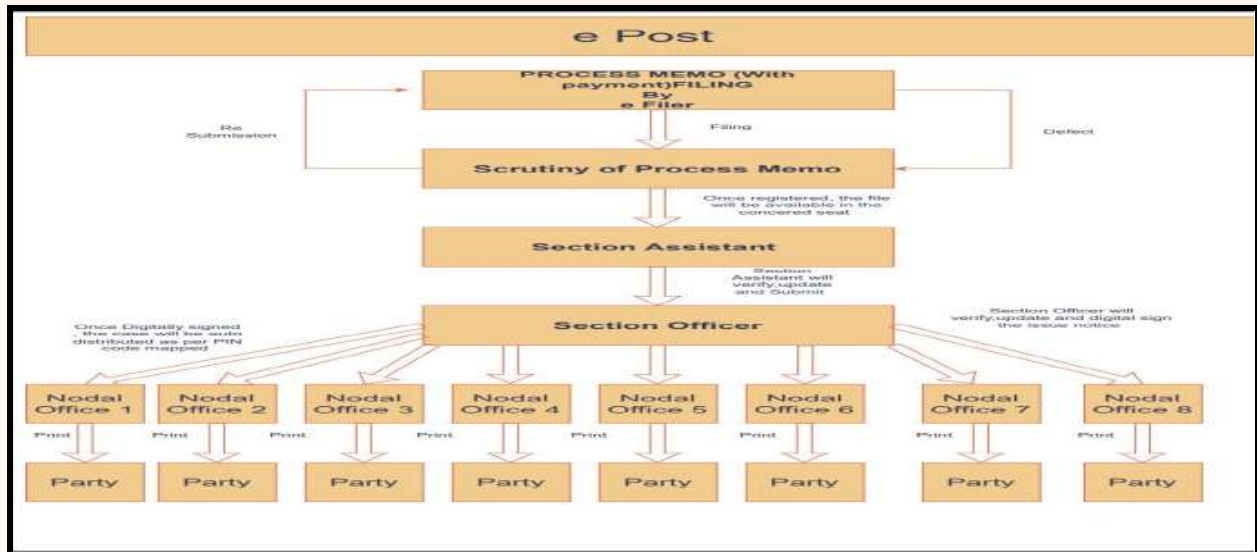
Machine Delivery of Online Certified Copy



A certified copy of a court document can be instantly obtained online through the machine delivery process. An applicant seeking to obtain a copy may log in to the High Court website, where the application will guide them to select the document they need; the application then provides a preview of the document. Once the applicant

confirms, they can make an online payment in real time and obtain a copy of the document. The machine delivery process has reduced the time required to obtain a certified copy of a document, making long waiting times a thing of the past. It is, therefore, a great service to the litigants.

ePOST



The High Court of Kerala introduced 'ePost', the module that provides an end-to-end solution for the service of summons, notices and other documents of the High Court through the digital mode. The Department of Posts has developed a solution that integrates e-post and speed post services. As per the proposal submitted by the Postal Department, in the first phase of the project, eight nodal points would be identified in Kerala to which the communications from the High Court of Kerala would be sent as an e-post, and from there,

these communications would be sent to all post offices of Kerala Circle which would be mapped to these 8 Nodal Points. From these post offices, the printed contents of the communication would be delivered to the recipients on a D+1 Basis (The date of delivery would be the very next day of the despatch). The E-Post envelope will have a unique design with its own logo to distinguish it from other postal articles.

Application for Intra-Appeal / Revision

The Kerala High Court launched an innovative system for filing appeals with a minimal number of documents. The system is designed to simplify and streamline the appeal filing process, making it quicker and more efficient for lawyers and litigants. Under the new system, e-filers can file an appeal within

minutes without having to scan their existing case bundle. The system automatically fetches the case files and uploads them into the case file, saving time and effort for both the litigant and the court. It also has the potential to reduce errors in filing and processing, which can result in faster resolution of cases.

Online RTI Management Module

This Application is developed by the NIC, High Court Unit, to automate the existing physical flow of RTI handling. The e-payment facility is

integrated from the user's end for making the payment online. The flow of the application is through dedicated dashboards.

IT Training Hall



A state-of-the-art IT Training Hall was inaugurated with interactive displays, all-in-one PCs for the trainees, a facility for Video Conferencing and digital conference systems and full-fledged network facilities.

Upgraded Touch Screen Kiosks In Madras High Court



Madras High Court has upgraded and installed ten new Touch Screen Information Kiosks on the premises of the Madras High Court. In the year 2017, the Registry purchased and installed ten touch-screen Information Kiosks for the use of the advocates, advocate clerks and litigants, who could use it to know the status of their cases. The said

Kiosks were more than five years old and as per the sanction of the Government of Tamil Nadu vide G.O. (D) No. 1527, Home (Courts IV) Department, dated 14.11.2022 to the tune of Rs.20,97,871/- (Rupees Twenty Lakhs Ninety-Seven Thousand Eight Hundred and Seventy One only) the said upgradation is done.

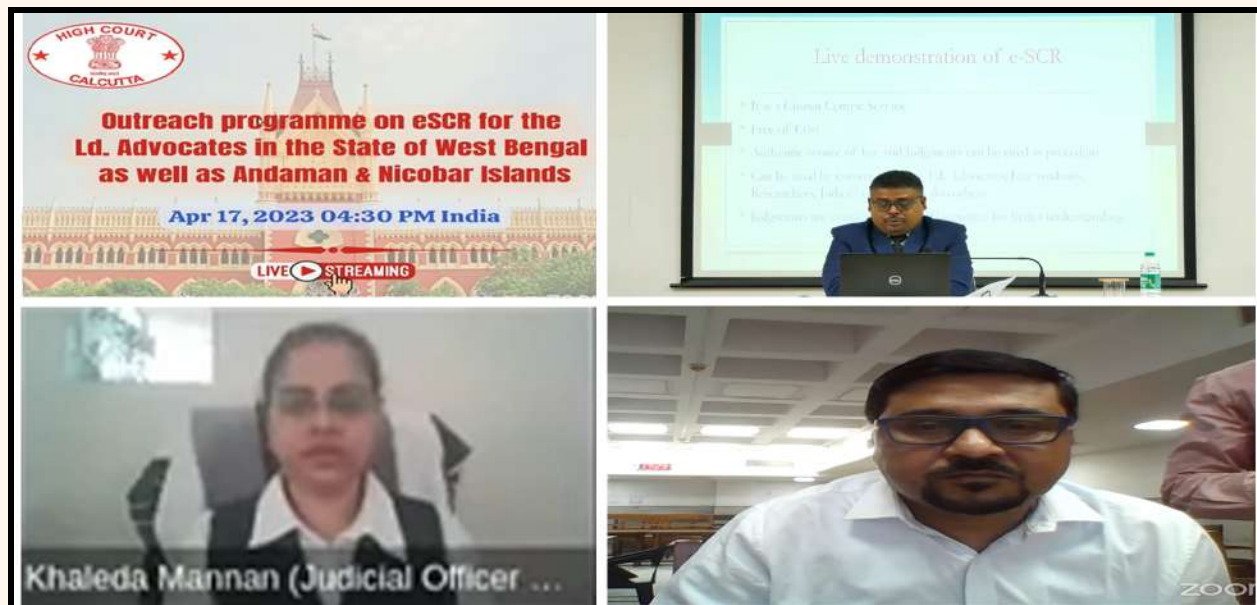
Video Conferencing Interaction of the Hon'ble Chief Justice of Patna High Court with Judicial Officers in Buxar Judgeship



The Hon'ble Chief Justice interacted through VC with the District and Sessions Judge and all the other

Judicial Officers posted in the Buxar Judgeship.

Regional Language Outreach Programme of Demo on eSCR in the West Bengal and Andaman & Nicobar



On 17.04.2023 & 19.04.2023, the West Bengal and Andaman & Nicobar conducted an outreach training programme on Demo on eSCR. The said training is conducted for Judicial officers, Ld. Advocates & Court staff. The said training is streamed live on youtube and the total no. of views are 8892. By clicking these links you can watch a demo on eSCR:

For the Ld. Advocates (Bengali):
<https://www.youtube.com/live/tsCMNPJXvck?feature=shared>.

For the Judicial Officers and Court Staff (Bengali):
<https://www.youtube.com/live/FdjX3tkvTUI?feature=shared>

For the Judicial Officers (Bengali):
<https://www.youtube.com/watch?v=F1A90tTbc-U&t=30s>

Number Of Cases Dealt With (Virtual Hearings) On VC In High Courts And District Courts As On 30.04.2023

| S. No. | High Court | High Courts | District Courts | Grand Total |
|--------|-----------------------------|----------------|-----------------|-----------------|
| 1 | Allahabad | 241553 | 4468766 | 4710319 |
| 2 | Andhra Pradesh | 380256 | 1415058 | 1795314 |
| 3 | Bombay | 40384 | 96048 | 136432 |
| 4 | Calcutta | 141084 | 83640 | 224724 |
| 5 | Chhattisgarh | 103250 | 48883 | 152133 |
| 6 | Delhi | 318026 | 4641467 | 4959493 |
| 7 | Gauhati – Arunachal Pradesh | 2295 | 8128 | 10423 |
| 8 | Gauhati – Assam | 266183 | 354056 | 620239 |
| 9 | Gauhati – Mizoram | 3963 | 13268 | 17231 |
| 10 | Gauhati - Nagaland | 930 | 650 | 1580 |
| 11 | Gujarat | 388929 | 193991 | 582920 |
| 12 | Himachal Pradesh | 183904 | 115854 | 299758 |
| 13 | Jammu & Kashmir | 257934 | 469629 | 727563 |
| 14 | Jharkhand | 218461 | 648170 | 866631 |
| 15 | Karnataka | 1226956 | 127288 | 1354244 |
| 16 | Kerala | 161348 | 552651 | 713999 |
| 17 | Madhya Pradesh | 671053 | 809252 | 1480305 |
| 18 | Madras | 1428005 | 368820 | 1796825 |
| 19 | Manipur | 38695 | 15288 | 53983 |
| 20 | Meghalaya | 3467 | 31759 | 35226 |
| 21 | Orissa | 297606 | 256240 | 553846 |
| 22 | Patna | 277203 | 2190391 | 2467594 |
| 23 | Punjab & Haryana | 581047 | 1976399 | 2557446 |
| 24 | Rajasthan | 230790 | 180100 | 410890 |
| 25 | Sikkim | 485 | 12970 | 13455 |
| 26 | Telangana | 299031 | 190327 | 489358 |
| 27 | Tripura | 10590 | 13451 | 24041 |
| 28 | Uttarakhand | 76786 | 41928 | 118714 |
| | Total | 7850214 | 19324472 | 27174686 |

Status Of Implementation Of Rules Of Video Conferencing As On 30.04.2023

| Sr. No. | High Court | Whether the Rules of Video Conferencing is implemented in HC | Whether the Rules of Video Conferencing is implemented in DC |
|---------|-----------------------------|--|--|
| 1 | Allahabad | Yes | Yes |
| 2 | Andhra Pradesh | No | No |
| 3 | Bombay | Yes | Yes |
| 4 | Calcutta | Yes | Yes |
| 5 | Chhattisgarh | Yes | Yes |
| 6 | Delhi | Yes | Yes |
| 7 | Gauhati – Arunachal Pradesh | Yes | Yes |
| 8 | Gauhati – Assam | Yes | Yes |
| 9 | Gauhati – Mizoram | Yes | Yes |
| 10 | Gauhati - Nagaland | Yes | Yes |
| 11 | Gujarat | Yes | Yes |
| 12 | Himachal Pradesh | Yes | Yes |
| 13 | Jammu & Kashmir | Yes | Yes |
| 14 | Jharkhand | Yes | Yes |
| 15 | Karnataka | Yes | Yes |
| 16 | Kerala | Yes | Yes |
| 17 | Madhya Pradesh | Yes | Yes |
| 18 | Madras | Yes | Yes |
| 19 | Manipur | Yes | Yes |
| 20 | Meghalaya | Yes | Yes |
| 21 | Orissa | Yes | Yes |
| 22 | Patna | Yes | Yes |
| 23 | Punjab & Haryana | Yes | Yes |
| 24 | Rajasthan | Yes | Yes |
| 25 | Sikkim | Yes | Yes |
| 26 | Telangana | Yes | Yes |
| 27 | Tripura | Yes | Yes |
| 28 | Uttarakhand | Yes | Yes |
| | Implemented | 27 | 27 |
| | Not Implemented | 1 | 1 |

Status Of Implementation Of Rules Of E-Filing As On 30.04.2023

| Sr. No. | High Court | Whether the Rules of e- Filing is implemented in High Court | Whether the Rules of e-Filing is implemented in District Courts |
|---------|-----------------------------|---|---|
| 1 | Allahabad | No | Yes |
| 2 | Andhra Pradesh | No | No |
| 3 | Bombay | Yes | Yes |
| 4 | Calcutta | Yes | No |
| 5 | Chhattisgarh | Yes | Yes |
| 6 | Delhi | Yes | Yes |
| 7 | Gauhati – Arunachal Pradesh | No | No |
| 8 | Gauhati – Assam | Yes | Yes |
| 9 | Gauhati – Mizoram | Yes | Yes |
| 10 | Gauhati - Nagaland | Yes | Yes |
| 11 | Gujarat | No | No |
| 12 | Himachal Pradesh | Yes | Yes |
| 13 | Jammu & Kashmir | Yes | Yes |
| 14 | Jharkhand | Yes | Yes |
| 15 | Karnataka | Yes | Yes |
| 16 | Kerala | Yes | Yes |
| 17 | Madhya Pradesh | Yes | Yes |
| 18 | Madras | Yes | Yes |
| 19 | Manipur | Yes | Yes |
| 20 | Meghalaya | No | No |
| 21 | Orissa | No | No |
| 22 | Patna | Yes | Yes |
| 23 | Punjab & Haryana | Yes | Yes |
| 24 | Rajasthan | No | No |
| 25 | Sikkim | Yes | Yes |
| 26 | Telangana | Yes | No |
| 27 | Tripura | Yes | Yes |
| 28 | Uttarakhand | Yes | Yes |
| | Implemented | 21 | 20 |
| | Not Implemented | 7 | 8 |

Statistics of Virtual Courts –30.04.2023

| S.No | Establishment_name | Received | Proceeding Done | Contested | Paid Challans | Challan Amount |
|------|---|-----------------|-----------------|---------------|----------------|-------------------|
| 1 | Assam Traffic Department | 70734 | 70732 | 351 | 18613 | 12907081 |
| 2 | Chhattisgarh Traffic Department | 92 | 87 | 0 | 37 | 81500 |
| 3 | Haryana Traffic Department | 672968 | 367530 | 485 | 7277 | 5524201 |
| 4 | Himachal Pradesh Traffic Department | 65249 | 49674 | 66 | 1591 | 3018253 |
| 5 | Jammu Traffic Department | 77443 | 71333 | 640 | 29208 | 15392190 |
| 6 | Karnataka Traffic Department | 47259 | 47226 | 119 | 40079 | 335341750 |
| 7 | Kashmir Traffic Department | 252362 | 233440 | 5443 | 61715 | 33433994 |
| 8 | Kerala (Police Department) | 455769 | 245688 | 566 | 23598 | 12028292 |
| 9 | Kerala Transport Department | 419480 | 412908 | 2246 | 61238 | 86261153 |
| 10 | Madhya Pradesh Traffic Department | 30889 | 26680 | 34 | 1300 | 798000 |
| 11 | Maharashtra Transport Department | 35992 | 19954 | 20 | 1295 | 2275605 |
| 12 | Meghalaya Traffic Department | 270 | 269 | 0 | 31 | 18000 |
| 13 | Notice Branch Delhi Traffic Department | 13403228 | 13070240 | 68304 | 1274646 | 906323605 |
| 14 | Odisha Traffic Ctc-Bbsr Commissionerate | 297112 | 277324 | 563 | 18891 | 18256501 |
| 15 | Pune Traffic Department | 6080 | 6056 | 17 | 586 | 113750 |
| 16 | Rajasthan Traffic Department | 20284 | 17711 | 487 | 7445 | 4623670 |
| 17 | Tamil Nadu Traffic Department | 150113 | 136783 | 1272 | 72163 | 659011390 |
| 18 | Tripura Traffic Department | 269 | 269 | 1 | 4 | 2900 |
| 19 | Uttar Pradesh Traffic Department | 9028064 | 7071176 | 23485 | 458644 | 275803626 |
| 20 | Virtual Court Delhi (Traffic) | 4469962 | 4447807 | 103205 | 1582248 | 1594075692 |
| 21 | West Bengal Traffic Department | 52257 | 52256 | 51 | 2499 | 1570202 |
| | Total | 29555876 | 26625143 | 207355 | 3663108 | 3966861355 |

Status of Implementation of e-Sewa Kendras as on 30.04.2023

| Sr. No. | High Court | Whether the e-Sewa Kendra is implemented in High Court | Whether the e-Sewa Kendra is implemented in District Courts | Functioning e-Sewa Kendras in District Courts |
|---------|-----------------------------|--|---|---|
| 1 | Allahabad | Yes | Yes | 74 |
| 2 | Andhra Pradesh | No | No | 0 |
| 3 | Bombay | Yes | Yes | 43 |
| 4 | Calcutta | Yes | Yes | 7 |
| 5 | Chhattisgarh | Yes | Yes | 1 |
| 6 | Delhi | Yes | Yes | 7 |
| 7 | Gauhati - Arunachal Pradesh | Yes | Yes | 24 |
| 8 | Gauhati - Assam | Yes | Yes | 78 |
| 9 | Gauhati - Mizoram | Yes | Yes | 8 |
| 10 | Gauhati - Nagaland | Yes | Yes | 11 |
| 11 | Gujarat | Yes | No | 0 |
| 12 | Himachal Pradesh | Yes | Yes | 1 |
| 13 | Jammu and Kashmir | Yes | Yes | 9 |
| 14 | Jharkhand | Yes | Yes | 24 |
| 15 | Karnataka | Yes | Yes | 22 |
| 16 | Kerala | Yes | Yes | 162 |
| 17 | Madhya Pradesh | Yes | Yes | 28 |
| 18 | Madras | Yes | Yes | 2 |
| 19 | Manipur | Yes | Yes | 16 |
| 20 | Meghalaya | Yes | Yes | 8 |
| 21 | Orissa | Yes | Yes | 109 |
| 22 | Patna | Yes | Yes | 37 |
| 23 | Punjab and Haryana | Yes | Yes | 88 |
| 24 | Rajasthan | Yes | Yes | 1 |
| 25 | Sikkim | Yes | Yes | 10 |
| 26 | Telangana | No | No | 0 |
| 27 | Tripura | Yes | Yes | 15 |
| 28 | Uttarakhand | Yes | Yes | 10 |
| | Implemented | 26 | 25 | 795 |
| | Not Implemented | 2 | 3 | - |

Status of Installation of Justice Clock in High Courts

| Sr. No. | High Court | No of Items for which funds where released | No. of Items Procured/Purchased |
|---------|-----------------------------|--|---------------------------------|
| 1 | Allahabad | 2 | 2 |
| 2 | Andhra Pradesh | 1 | 1 |
| 3 | Bombay | 4 | 4 |
| 4 | Calcutta | 1 | 1 |
| 5 | Chhattisgarh | 1 | 1 |
| 6 | Delhi | 1 | 1 |
| 7 | Gauhati (Arunachal Pradesh) | 1 | 1 |
| 8 | Gauhati (Assam) | 1 | 1 |
| 9 | Gauhati (Mizoram) | 1 | 1 |
| 10 | Gauhati (Nagaland) | 1 | 1 |
| 11 | Gujarat | 1 | 1 |
| 12 | Himachal Pradesh | 1 | 1 |
| 13 | Jammu & Kashmir | 2 | 2 |
| 14 | Jharkhand | 1 | 1 |
| 15 | Karnataka | 3 | 3 |
| 16 | Kerala | 1 | 1 |
| 17 | Madhya Pradesh | 3 | 3 |
| 18 | Madras | 2 | 2 |
| 19 | Manipur | 1 | 1 |
| 20 | Meghalaya | 1 | 1 |
| 21 | Orissa | 1 | 1 |
| 22 | Patna | 1 | 1 |
| 23 | Punjab & Haryana | 1 | 1 |
| 24 | Rajasthan | 2 | 2 |
| 25 | Sikkim | 1 | 1 |
| 26 | Telangana | 1 | 1 |
| 27 | Tripura | 1 | 1 |
| 28 | Uttarakhand | 1 | 1 |
| | Total | 39 | 39 |

Status of Implementation of e-Payments as on 30.04.2023

| Sr. No. | High Court | Whether the Court Fee Act is amended to enable to receive the e-Payments | Whether the e-Payments facility implemented |
|---------|-----------------------------|--|---|
| 1 | Allahabad | Yes | Yes |
| 2 | Andhra Pradesh | No | No |
| 3 | Bombay | Yes | Yes |
| 4 | Calcutta | Yes | Yes |
| 5 | Chhattisgarh | Yes | Yes |
| 6 | Delhi | No | Yes |
| 7 | Gauhati - Arunachal Pradesh | No | No |
| 8 | Gauhati - Assam | Yes | Yes |
| 9 | Gauhati - Mizoram | Yes | No |
| 10 | Gauhati - Nagaland | No | No |
| 11 | Gujarat | Yes | Yes |
| 12 | Himachal Pradesh | Yes | Yes |
| 13 | Jammu and Kashmir | No | No |
| 14 | Jharkhand | Yes | Yes |
| 15 | Karnataka | Yes | Yes |
| 16 | Kerala | No | No |
| 17 | Madhya Pradesh | Yes | Yes |
| 18 | Madras | Yes | Yes |
| 19 | Manipur | Yes | Yes |
| 20 | Meghalaya | Yes | No |
| 21 | Orissa | Yes | Yes |
| 22 | Patna | Yes | Yes |
| 23 | Punjab and Haryana | Yes | Yes |
| 24 | Rajasthan | Yes | Yes |
| 25 | Sikkim | Yes | Yes |
| 26 | Telangana | Yes | No |
| 27 | Tripura | Yes | Yes |
| 28 | Uttarakhand | Yes | Yes |
| | Implemented | 22 | 20 |
| | Not Implemented | 6 | 8 |

Status of Implementation of ICJS as on 30.04.2023

| Sr. No. | High Court | Whether ICJS implemented |
|---------|-----------------------------|--------------------------|
| 1 | Allahabad | Yes |
| 2 | Andhra Pradesh | Yes |
| 3 | Bombay | Yes |
| 4 | Calcutta | Yes |
| 5 | Chhattisgarh | Yes |
| 6 | Delhi | Yes |
| 7 | Gauhati - Arunachal Pradesh | No |
| 8 | Gauhati - Assam | Yes |
| 9 | Gauhati - Mizoram | Yes |
| 10 | Gauhati - Nagaland | No |
| 11 | Gujarat | No |
| 12 | Himachal Pradesh | No |
| 13 | Jammu and Kashmir | Yes |
| 14 | Jharkhand | Yes |
| 15 | Karnataka | Yes |
| 16 | Kerala | Yes |
| 17 | Madhya Pradesh | Yes |
| 18 | Madras | Yes |
| 19 | Manipur | Yes |
| 20 | Meghalaya | No |
| 21 | Orissa | Yes |
| 22 | Patna | Yes |
| 23 | Punjab and Haryana | Yes |
| 24 | Rajasthan | Yes |
| 25 | Sikkim | Yes |
| 26 | Telangana | Yes |
| 27 | Tripura | Yes |
| 28 | Uttarakhand | Yes |
| | Implemented | 23 |
| | Not Implemented | 5 |

E-Filing Total Count As On 30.04.2023

| S.No. | State Name | High Court/ District Court | Total Cases Submitted | | |
|-------|-----------------------------|----------------------------|-----------------------|----------------|----------------|
| | | | HC | DC | Total |
| 1 | Allahabad | District Court | 0 | 361 | 361 |
| 2 | Andhra Pradesh | High Court | 11035 | 0 | 11035 |
| 3 | Bombay | Both Court | 71277 | 112341 | 183618 |
| 4 | Calcutta | High Court | 3223 | 0 | 3223 |
| 5 | Chhattisgarh | Both Court | 1 | 1 | 2 |
| 6 | Delhi | District Court | 0 | 479393 | 479393 |
| 7 | Gauhati – Arunachal Pradesh | Both Court | 0 | 0 | 0 |
| 8 | Gauhati – Assam | Both Court | 396 | 283 | 679 |
| 9 | Gauhati – Mizoram | Both Court | 0 | 0 | 0 |
| 10 | Gauhati - Nagaland | Both Court | 0 | 0 | 0 |
| 11 | Gujarat | High Court | 51992 | 0 | 51992 |
| 12 | Himachal Pradesh | Both Court | 1265 | 53411 | 54676 |
| 13 | Jammu & Kashmir | Both Court | 11490 | 1483 | 12973 |
| 14 | Jharkhand | District Court | 0 | 10 | 10 |
| 15 | Karnataka | Both Court | 15688 | 70896 | 86584 |
| 16 | Kerala | District Court | 0 | 201960 | 201960 |
| 17 | Madhya Pradesh | District Court | 0 | 1523 | 1523 |
| 18 | Madras | Both Court | 8502 | 59508 | 68010 |
| 19 | Manipur | High Court | 469 | 0 | 469 |
| 20 | Meghalaya | Both Court | 0 | 0 | 0 |
| 21 | Odisha | Both Court | 2760 | 22420 | 25180 |
| 22 | Patna | Both Court | 336792 | 77 | 336869 |
| 23 | Punjab & Haryana | Both Court | 14921 | 4185 | 19106 |
| 24 | Rajasthan | Both Court | 11680 | 2403 | 14083 |
| 25 | Sikkim | Both Court | 2242 | 2711 | 4953 |
| 26 | Telangana | Both Court | 0 | 0 | 0 |
| 27 | Tripura | Both Court | 2830 | 90 | 2920 |
| 28 | Uttarakhand | District Court | 0 | 37 | 37 |
| | | Total | 546563 | 1013093 | 1559656 |

Training/Awareness Programme During April 2023

| S.No. | Dates of Programmes | Programme No. | Conducting Institute | Title of Programme | Participants | No. of Participants/ views |
|--------------|-----------------------|---------------|----------------------------------|--|--|----------------------------|
| 1 | 01.04.2023 | ECT_17_2023 | Assam Judicial Academy | Sensitization programme on ICT in Indian Judiciary | All Judicial officers | 2162 |
| 2 | 17.04.2023 | ECT_1_2023 | West Bengal Judicial Academy | Demo on eSCR | Advocates, Judicial officers, Court Staff | 5538 |
| 3 | 19.04.2023 | ECT_1_2023 | West Bengal Judicial Academy | Demo on eSCR | Judicial officer Master Trainer | 1054 |
| 4 | 29.04.2023-30.04.2023 | P-1332 | National Judicial Academy | North Zone-II "Regional Conference on Contemporary Judicial Developments and Strengthening Justice through Law & Technology" | Judges & Judicial Officers | 138 |
| 5 | 25.04.2023 | ECT_17_2022 | Rajasthan State Judicial Academy | ICT & Courts Induction Programme for the Newly recruited Civil Judges | Newly recruited Civil Judges Junior Division | 114 |
| Total | | | | | | 9006 |
